

RETURN OF ASSETS AND LIABILITIES
ON THE 31st

1. Name of the Government servant in full (in block letters). Mr Parveen George
2. Service to which he belongs. Himachal Pradesh Judicial Service
3. Total length of service up to date.
(i) in Non-gazetted rank. One year Joined on 11th Dec 2003
(ii) in Gazetted rank. N.A.
Gazetted
4. Present Post held and place of posting. Civil Judge (Jr. Div) Shimla
Court No 3
5. Total annual income from all sources during the Calendar year immediately preceding the March 04 Feb 2005 Rs 1,85,785/- Salary Income

6. Declaration:-

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 20th Jan 2005 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Date 20th Jan 2005.

Signature [Signature]

Civil Judge (Junior Division)
Court No. (3) SHIMLA

Note 1.- This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.

FORM No. 1
STATEMENT OF IMMOVABLE PROPERTY
 (e.g., Lands, House, Shops, Other Buildings, etc.) AS ON THE 31st JAN 2005

Sl. No.	Description of property.	Precise location (Name of Distt. Division, Taluk and village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest.	If not in own name, state in whose name held and his/her relationship, if any to the Govt. servant.	Date of acquisition.	How acquired (Whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of Govt. servant, if any, with the person/persons concerned) see Note 1 below	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority, if any.	Total Annual Income from the property.	Remarks
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
NIL												

Date 20th Jan 2005

Signature [Signature]
 Civil Judge (Junior Division)
 Court No. 3 SHIMLA

- Note 1.-** For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.
- Note 2.-** In column 10 should be shown-
- (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;
 - (b) where it has been acquired by lease, the total annual rent thereof; also; and
 - (c) where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM No. II

STATEMENT OF LIQUID ASSETS

AS ON THE 31st Jan 2005

- (1) Cash and Bank balances exceeding 3 months' emoluments.
 (2) Deposits, loans advances and investments (such as shares, securities, debentures, etc.)

Sl. No.	Description.	Name and Address of Company, Bank, etc.	Amount.	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant.	Annual Income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.

FDR
 A/c No. 01292005979 - SBOP Shimla (East) Maturity Value
 Rs 3,17,060/-
 as on 12.06.05

NA.

Date _____

Signature _____

Note 1.- In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Civil Judge (Junior Division)
 Court No. (3) SHIMLA

Note 2.- The term, "emoluments" means the pay and allowances received by the Government servant.

STATEMENT OF MOVABLE PROPERTY

AS ON THE 31st 30th Jan. 2005

Sl. No.	Description of items	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis.	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant.	How acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.

1. Maruti 800 Car
 2. Maruti 800 Car

(a) Price of 2,04,000/-
 (b) 60,000/-
 Maruti 800 Car was purchased from Goel Motors Shimla in Nov. 2003 after raising a loan of Rs 1,60,000/- from SBOP East Shimla and remaining amount of Rs 44,000/- invested out of personal savings and gifts. Rs 20,000/- Gifted by Brother, Rs 10,000/- By my father.

N.A.

Nov. 2003
 Before joining the present post

N.D.

Date 28th Jan 2005

Signature [Signature]
 Civil Judge (Junior Division)

Note 1.- In this Form, information may be given regarding items like (a) jewellery owned by him (total value); (b) other precious metals and precious stones owned by him not forming part of jewellery (total value); (c) (i) Motor Cars (ii) Scooters/Motor Cycles; (iii) refrigerators/air-conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs 1,000 (d) value of items of movable property individually worth less than Rs 1,000 other than articles of daily use such as clothes, utensils, books, crockery, etc., added together as lumpsum.

Note 2.- In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3.- In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

*and remaining amount out of personal savings

1

2

3

4

5

6

2

Gold.

- (a) Golden Rings (2) App: 15 gms. Value Rs 9,000 /-
- (b) Golden Chain (2) App 30 gms. Value Rs 12,000 /-
- (c) Di. mond Ring 1 App value Rs 13,000 /- Value Rs 13,000 /-
- (d) Golden Bangals (4) App 10 gms. Value Rs 25,000
- Golden Kasa (1) App 20 gms. Value Rs 10,000

Gifted by Baulhi April 1996 No. 1
 Gifted by Mother Dec, 1997
 Gifted by Mother Dec, 1998
 Gifted by father Dec 1999
 Dec, 2001.
 Gifted by maternal uncle.
 Nov, 2001

Praty
 Civil Judge (Junior Division)
 Court No: (3) SHIMLA

FORM No. IV

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY

AS ON THE 31st Jan 2005

Insurance Policies

Sl. No.	Policy No. and date of policy	Name of Insurance Company.	Sum insured/ date of maturity.	Amount of annual premium.	Type of Provident Funds/GPF/GPF account No.	Provident Funds			Remarks (if there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in this column)
						Closing balance as last reported by the Audit/Accounts Officer along with date of such balance.	Contribution made subsequently.	Total	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
					NIL				

Date 20th Jan, 2005

Signature [Signature]
 Civil Judge (Junior Division)
 Court No. (3) SHIMLA

STATEMENT OF DEBTS AND OTHER LIABILITIES

FORM No. V

AS ON THE 31st 20th Jan, 2005

Sl. No.	Amount	Name and address of Creditor.	Date of incurring liability.	Details of Transaction.	Remarks.
1.	2.	3.	4.	5.	6.
1.	Rs 1,40,000/	Apn. SBOP Shimla (East)	Nov, 2003	Card loan.	

Date _____

Signature _____
 City Judge (Junior Division)
 Court No. (3) SHIMLA

- Note 1.- Individual items of loans not exceeding three months emoluments or ₹ 1,000 whichever is less, need not be included.
- Note 2.- In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
- Note 3.- The term "emoluments" means pay and allowances received by the Government servant.
- Note 4.- The statement should also include various loans and advances available to Government servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance, advances from the GP Fund and loans on Life Insurance Policies and fixed deposits)